

action could not be taken to reopen the cases and to reassess the correct total incomes ; and

(b) if there are such cases, the action taken against the officials for their negligence in making the original assessments?

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) :**

(a) and (b) . The total number of cases of under-assessment detected during the two years ending 31-3-1966 (1964-65 and 1965-66), in which action could not be taken to reopen the cases, was 275.

Explanations of the officers concerned were called for, where considered necessary, and they were warned. In cases of negligence, the warnings were placed on Confidential Character Rolls.

Information in respect of the two years ending 31-3-1968 (1966-67 and 1967-68) is being collected from the Commissioners of Income-Tax and will be laid on the Table of the House.

**FINANCE DIVISIONS SET UP BY PUBLIC UNDERTAKINGS**

**5624. SHRI NARENDRA KUMAR SALVE:** Will the Minister of FINANCE be pleased to state :

(a) the names of the Public Undertakings which have set up separate Finance Divisions in their organisations and have also created the posts of Financial Advisers; and

(b) the names of the Undertakings which have not agreed in principle to do so?

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) :**

(a) and (b) . The Committee on Public Undertakings, in their Report on Financial Management in Public Undertakings (1958) has studied in

detail the position regarding the various aspects of financial management in 67 undertakings. The Committee has indicated that out of these, 14 undertakings do not have a separate Finance Division. The names of the other 53 enterprises are given in the enclosure. The information in respect of the remaining Public Enterprises is being collected and will be placed on the Table of the House as soon as possible. As regards the post of Financial Adviser, each enterprise has got an officer of the appropriate status to look after the financial and accounting matters; the designation of the officer in charge of this work, however, varies.

**ASSESSMENTS SET ASIDE BY APPELLATE AUTHORITIES**

**5625. SHRI NARENDRA KUMAR SALVE :** Will the Minister of FINANCE be pleased to state :

(a) the number of assessments set aside by the Appellate Authorities for *de-novo* assessment by the Income-tax Officer under the Income Tax Act and the Excess Profits Tax Act, and the Business Profits Tax Act in the years from 1960-61 to 1966-67, year-wise ; and

(b) the number of cases in which such *de-novo* assessments have been completed year-wise?

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) :**

(a) and (b) . The desired information is not readily available and is being collected. It will be laid on the Table of the House as soon as it is received.

**LOAN GIVEN BY NEW INDIA ASSURANCE COMPANY TO ASSOCIATED JOURNALISTS LIMITED, NEW DELHI**

**5626. SHRI N. K. SOMANI :**  
**SHRI N. SHIVAPPA :**

Will the Minister of FINANCE be pleased to state :